

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1780**

TO BE ANSWERED ON THE 06TH MARCH, 2018/ PHALGUNA 15, 1939 (SAKA)

DISTRIBUTION OF ASSETS

1780. SHRI MUTHAMSETTI SRINIVASA RAO(AVANTHI):

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has complied with the directives on distribution of assets between Andhra Pradesh and Telangana;

(b) if so, the details thereof; and

(c) the total number of directives yet to be complied with and the time by which all the directives are likely to be implemented?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (c): Schedule IX of the Andhra Pradesh Reorganisation Act, 2014 contains the list of Government Companies & Corporations (89 in number) of which assets and liabilities are to be apportioned between both the Successor States of Andhra Pradesh and Telangana in accordance with the provisions of the Act. The Committee, chaired by Ms. Sheela Bhide, IAS (Retired), which is examining the work of apportionment of Assets and Liabilities in respect of the Institutions listed under Schedule IX of the AP Reorganisation Act, 2014, has informed that the Committee has completed work in respect of 71 institutions. In respect of all the institutions listed under Schedule X, the Government of India has sent letters to both the State Governments to furnish the information where terms and conditions

have been finalised in accordance with the provisions of Section 75 of the Act.

Further, Supreme Court in Civil Appeal Nos. 3019-3020 of 2016, in the case of Andhra Pradesh State Council of Higher Education (APSCHE), in its order dated 18.03.2016 *inter-alia* stated that “The assets of APSCHE of the undivided State of Andhra Pradesh, that is assets existing up to the date of bifurcation may be divided between the two successor States in the population ratio of 58:42, as provided under Section 2(h) of the Reorganisation Act, 2014, if the two States are agreeable to the same. If the two States are unable to arrive at an agreement, the Central Government may constitute a committee, which may be directed to arrive at an agreement, in accordance with the provisions of Reorganisation Act, 2014....”. Therefore, in pursuance of Hon’ble Supreme Court’s order, a committee of the Ministry of Home Affairs, comprising of two members from each of the States of Andhra Pradesh and Telangana was constituted for arriving at an agreement, in accordance with the provisions of the Reorganisation Act 2014, in respect of APSCHE. The Committee in its meeting held on 13.01.2017 observed that both the States agreed that as per the operative part of the Supreme Court order dated 18.03.2016 on APSCHE, consensus among the two States could not be reached. Finally, the Committee issued a speaking order in respect of APSCHE, in respect of its assets.